
(2021) 04 SEBI CK 0168

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No.99, 482 Of 2020, Appeal No.80 Of 2020

Edelweiss Custodial Services Ltd

APPELLANT

Vs

Nse Clearing Ltd. (National Clearing) & Anr

RESPONDENT

Date of Decision : 30-04-2021

Acts Referred:

Citation : (2021) 04 SEBI CK 0168

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Sameer Pandit, Krina Gandhi, Anuj Jain, Wadia Ghandy, Pesi Modi, Nihar Mody, Yogesh Chande, Preeti Kapany, Shardul Amarchand Mangaldas, Viraj Maniar, Sneha Patil, Maniar Srivastava, Kumares B. Purohit, Prithvish B. Purohit, Robin Shah

Judgement

1. In spite of service, respondent Nos. 2 has neither appeared or filed any reply. Three weeksâ?? further time is allowed to the appellant to file

rejoinder to the replies filed by the respondents Nos. 1 and 3. List on June 21, 2021.

2. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.